

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 50447 of 2019-SM

(Arising out of order-in-original No. 24/COMMR/CEX/BPL-III/2018 dated 27.11.2018 passed by the Commissioner, Central Goods, Service Tax & Central Excise, Bhopal).

M/s Lupin Limited

Plot No.198-202

New Industrial Area No. 2

Mandideep, Distt- Raisen-462046 (M.P.)

Appellant

VERSUS

**Commissioner, Central Goods and
Service Tax & Central Excise**

35-C, GST Bhawan

Arera Hills, Jail Road

Bhopal-462011 (M.P).

Respondent

APPEARANCE:

Shri Dhruv Tiwari, Advocate for the appellant

Ms. Tamanna Alam, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51255/2021

DATE OF HEARING/DECISION: 09.04.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 11.11.2019. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court).

(Anil Choudhary)
Member (Judicial)